

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 13**

**IA 1417/2024 (NEW IA) in C.P. (IB)/628(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 01.04.2024**

NAME OF THE PARTIES:    **INTERNATIONAL COATINGS COMPANY**  
**VS ARUSHA BORA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 and Rule 11

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**ORDER**

**IA 1417/2024 (NEW IA) in C.P. (IB)/628(MB)2023**

- 1) Mr. Prakhar Tandon, Ld. Counsel for the Resolution Professional is present.  
None present for the Petitioner and the Respondent, when the matter is called out.
- 2) Ld. Counsel for the Resolution Professional informs this Bench that the issue involved in the main Company Petition has been settled out of the Court between the Parties and the matter has been allowed to be withdrawn on 21.03.2024.
- 3) In that view of the matter, the present Interlocutory Application filed by the Resolution Professional for placing on record Progress Report becomes infructuous.

4) Hence, the Interlocutory Application bearing IA No. 1417 of 2024, is disposed of.

5) Registry is directed to not to list the main Company Petition on Board as nothing remains to be adjudicated in the present matter.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare